

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 160/GT/2012

Date: 30.10.2012

To,
Shri R. Parthasarathy, Executive Director (Finance),
UDUPI Power Corporation Limited
2nd Floor, "Le Parc Richmonde"
51, Richmond Road
Bengaluru-560025

Sir,

Subject: Determination of tariff for the 2x600 MW power plant set up by
UDUPI Power Corporation Ltd. in UDUPI Taluka, UDUPI District,
Karnataka.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 20.11.2012:

- a) As per the audited certificate, the expenditure incurred is ₹5153.26 crore upto 10.11.2010 and ₹6173.45 crore upto 18.8.2012 and the break-up of the same is furnished as annexure. In this regard, an auditor certificate clearly indicating the gross block, CWIP and Liabilities/Provisions as on respective date of commercial operation (COD) as considered in the book of accounts, to be submitted.
- b) At column no. 7 of Form-5B, an amount of ₹21.83 crore has been shown as "capital cost projected to be incurred." Though, the period is already over, this amount has been considered while calculating the capital cost as on COD of each unit. Since, both the units are under commercial operation, the reason for considering this projected expenditure as part of capital cost as on respective COD's, to be clarified.
- c) At column no. 6 of Form 5-B, an amount of ₹154.80 crore has been shown as "Liabilities/provisions as on 18.8.2012 included in col (5)." Column no. 5 represents the capital expenditure incurred as on 18.8.2012. This amount has been considered while calculating the capital cost claimed as on COD of each unit. The reason for not

considering the capital cost on cash basis, in line with prevalent Regulations, to be clarified.

- d) At column no. 9 of Form-5B, an amount of ₹421.17 crore has been shown as “Amount not claimed.” Reason for the same to be furnished.
- e) Copy of loan agreements.
- f) Yearly computation of FERV amounting to ₹155.10 crore included in the gross block as on COD of Unit-II.
- g) As per Form-5B, total of IDC, FC, FERV and Hedging cost included in the gross block as on 18.8.2012 is ₹1370.60 crore. However, as per Form-9A this value is ₹130.60 crore. The difference in the amounts/entries needs to be clarified.
- h) Revised Form-9A on relevant dates needs to be furnished so as to reflect the true position as per books only (and should not include any projections). Further, break up of amount towards IDC, FC, FERV and Hedging cost in Form 9A and 9B, to be submitted.
- i) Soft copy of IDC calculation (with links) for each loan, to be submitted, showing therein:
 - i) Actual date/s of drawl and amount of drawl for each disbursement;
 - ii) Actual date of repayment and amount of each repayment;
 - iii) Applicable rate of interest over the period of loan; and
 - iv) Total interest over the period of loan.
- j) A year-wise statement of interest capitalization upto COD of respective units (as considered in petition), indicating the following:
 - i) Total interest for the period;
 - ii) Total interest capitalized to gross block as on CODs;
 - iii) Total interest lying in CWIP as on respective CODs; and
 - iv) Total interest charged to revenue during the period.
- k) A year-wise statement for financial charges capitalization up to COD of respective units (as considered in the petition) showing therein:
 - i) Total financing charges for the period;
 - ii) Total financing charges capitalized to gross block as on respective COD's;
 - iii) Total financing charges lying in CWIP as on respective COD's; and
 - iv) Total financing charges charged to revenue during the period.
- l) A statement showing the applicable rate of interest over the period of loan showing therein the date of resets, if any.
- m) Revised Form-11 to reflect asset-wise position of gross block as per books and not capital cost claimed as on various dates, to be submitted.

- n) Draw down of loans as stated at Form-14 must match with the debt position as shown at Form-14A (Quarter wise). Also, the full amount is to be shown as per books and is not to be restricted.
- o) Review and correct Form 13 to reflect actual position of debt in line with books.
- p) Exact amount of additional 1% interest as charged by banks and induced in IDC towards NMPT, to be submitted.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)